



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 943 of 2005-

Applicant(s) Anadi Charan Meher Respondent(s) Union of India & others

Advocate
for Applicant(s) M/s. D. K. Mohanty Advocate
D. Pratikar
for Respondent(s)

NOTES OF THE REGISTRY

I.P.O. or R.S.O. filed.
Copy served
For favour of Registration
please as per memo

13.12.05

S.O.

By
13.12.05

DR. Note in Scouting sheet
may be seen. DR

Registrar

13.12.05

13.12.05

For Admision with
interim order
Copy Served.

13.12.05

Bench

ORDERS OF THE TRIBUNAL

REGISTER

13.12.05
Registrar

Order dated: 14.12.05

Heard Mr. D.K. Mohanty, Id. Counsel appearing
for the Applicant and Mr. U.B. Mohapatra, Id. Sr.
Standing Counsel; on whom a copy of this O.A. has
been served, and, perused the materials placed on
record.

It appears that the punishment has been
imposed on the Applicant without serving him a
copy of the enquiry report and without giving
the Applicant an opportunity to have his say on
the enquiry report. On that ground alone the

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Orders of the Tribunal

Notes of the Registry

Notice Copy of Order with
notice may be sent to all
respondents by Registered/AD.

20-12.

W.M.P.S.
Sr.C(J)

punishment order issued under Annexure-A/10 dated 20.5.04 is not sustainable. It has also been pointed out that his appeal under Annexure-A/11 dated 23.06.04, under Annexure-A/12 dated 09.08.04 and one under Annexure-A/14 dated 22.8.05 have not yet received due consideration of the authorities, and, in the said premises, the Applicant has filed the present Original Application No. 943/05 under Section 19 of the Administrative Tribunals Act, 1985.

Since the Appellate Authorities are in possession of the matter, without entering into the merit, this case is disposed of with direction to the Respondents to consider his appeal(s) and representation by end of March, 2006. The authorities should communicate the result of the consideration of the appeal(s)/representation to the Applicant well before end of March, 2006.

With the aforesaid observation and direction this O.A. is disposed of.

Send copies of this order to the Respondents along with copies of the Original Application, and free copies of this order be also sent to the Applicant in the address given in the Original Application.

Free copies of this order be also handed over to the Lt. Counsels appearing for both the parties.

Y. Chandy
14.12.2005
Member (Judicial)